



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 234 of 2003

Applicant(s) Subash Ch. Sonej Respondent(s) Union of India

Advocate for Applicant(s) S. K. Swain Advocate for Respondent(s) Ministry of Environment and Forests

NOTES OF THE REGISTRY

9.P.O. for Re.50/- fwd.

For Registration as
per Court Memo

DR
30/4/03

S.O. (J)

DR
30/4/03

DR

DR
30/04/03

DR
30/4/03

DR
Register

ORDERS OF THE TRIBUNAL

REGISTER

DR
30/4/2003
Register

Or. No. 1 dated 30.4.2003

On being mentioned, this matter has been taken up to-day. Applicant's counsel, as prayed for by him, is permitted to correct the cause title of the O.A. in the Court, to-day.

Heard Shri S.K.Swain, Advocate for the applicant and Shri R.C.Rath, Standing Counsel (on whom a copy of this O.A. has already been served) appearing for the

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Dr. 21. 304.03
 Copy of order
 alongwith copy of
OA sent to all
 respns and copy
 of said order
 handed over to
 counsels for both
 side.

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(B.M)
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 SD

Respondents/Railways.

The case of the applicant is that he having served the Railways since 1965/1967 faced retirement from service w.e.f. 1.7.2002. His representation dated 1.9.2002 (Annexure-2) made to the Respondents for disbursement/ settlement of his retiral dues having not been responded, he has approached this Tribunal, in this Original Application under Section 19 of the A.T.,Act, 1985, for redressal of his grievances. It is stated by Shri Swain that the applicant is on his toe to give her daughter in marriage; and since he is yet to get the retiral benefits, he is in a predicament. It is the further case of the applicant ^{that} by this inaction of the Respondents; not only he, but also his entire family is in a ~~state~~ of chaotic condition, which too amounts to deprivation of their rights to life under Article 21 of the Constitution of India.

Having heard the learned counsel of both sides, in my own wisdom and sagacity, I am propensed to dispose of this matter at the stage of admission itself. In this view of the matter, I direct the Respondents to workout the retiral benefits ~~of~~ the applicant, as due and admissible, and disburse the same within a period of 90(ninety) days from the date of receipt of copies of this order.

This O.A., in the aforesated terms is disposed of. No costs.

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Send copies of this order, along with copies of this O.A., to Respondents and free copies of this order be handed over to the learned counsel of both the sides.

Yolo
20/04/03
MEMBER (JUDICIAL)